

Suo Motu WP.No.7413/2020

M.SATHYANARAYANAN, J.,
AND
ABDUL QUDDHOSE, J.,

[Order of the Court was made by M.SATHYANARAYANAN, J.,]

- (1) This Court, in continuation and in conjunction with the earlier orders dated 26.03.2020 and 25.04.2020, is passing the following order.
- (2) This Court can take judicial notice of the fact that on account of the orders passed by the Hon'ble Supreme Court of India and this Court, almost all Under Trial Prisoners have been enlarged on bail and the Prisons in the State, are also not in full capacity. There are life convicts and convicts who availed the benevolence of parole/leave and still they remain outside on account of the subsistence of this order.
- (3) It is a well settled position of law that once there, the stigma attached to the conviction remains, unless it is set aside by the Appellate Forum. Once a person is convicted, presumption of innocence is no longer available to him/her.

- (4) This Court, vide order dated 30.04.2020 in HCP.No.713/2020, has also directed the learned Additional Public Prosecutor to get instructions as to putting back the life convicts in Prisons, who are on parole/leave.
- (5) This Court can also take further note of the fact that if convicts, especially, the life convicts remain at large, on account of interim orders of parole/leave granted by this Court, there is every likelihood of retaliatory attack in the form of grievous injury/death also.
- (6) The name of the learned Public Prosecutor is not printed in the cause list today and Mr.G.Kathirvelu, learned Special Government Pleader appears for other official respondents.
- (7) The Government in G.O.Ms.No.202, Revenue and Disaster Management [DM-II] Department dated 31.05.2020, has extended the restrictions upto 30.06.2020.
- (8) In the light of the above facts and circumstances, **the parole/leave granted by this Court to the life and other convicts by various orders, as a temporary measure, has been extended till 08.06.2020 and in respect of other interim orders, it stand extended till 30.06.2020.**

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(9)Registry is directed to print the name of the learned Government Pleader as well as the learned Public Prosecutor for the State and also to put up EB relating to HCP.No.713/2020 along with this writ petition and call this Suo Motu Writ Petition on **08.06.2020** for consideration of the extension of the interim order/parole/leave to life and other convicts.

AP
Internet : Yes

[MSNJ] [AQJ]
01.06.2020

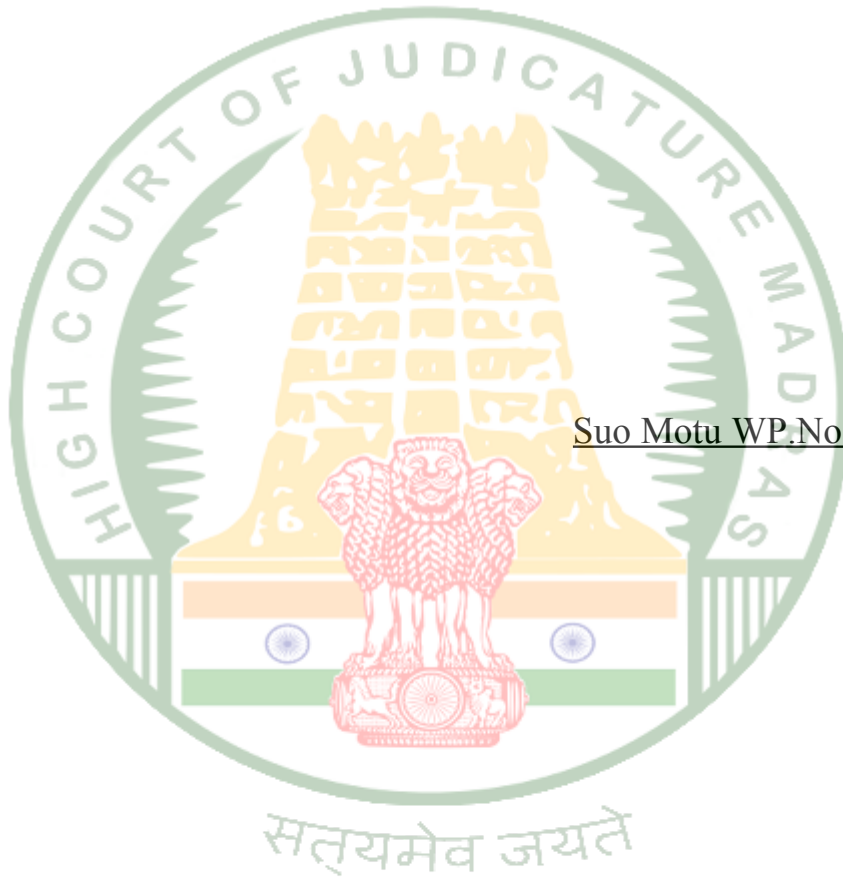


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